

*Irregularities in Implementation of
Nutrition Programme*

(b) The following twenty six States and Union Territories have been reported by the Central Social Welfare Board as having not utilised the sanctioned grants :

S. No.	Name of the State/Union Territories.
1.	Andhra Pradesh
2.	Assam
3.	Bihar
4.	Gujarat
5.	Haryana
6.	Himachal Pradesh
7.	Jammu & Kashmir
8.	Karnataka
9.	Kerala
10.	Madhya Pradesh
11.	Maharashtra
12.	Manipur
13.	Meghalaya
14.	Nagaland
15.	Orissa
16.	Punjab
17.	Rajasthan
18.	Tamil Nadu
19.	Tripura
20.	Uttar Pradesh
21.	West Bengal
22.	Arunachal Pradesh
23.	Chandigarh
24.	Delhi
25.	Goa
26.	Pondicherry

(c) The State Boards have been advised by the Central Social Welfare Board to take the following steps for proper implementation of the programme :

1. Sanctions should be conveyed to the institutions latest by the 30th June.

2. Appropriate action should be taken to obtain the audited accounts from the institutions latest by September 30 so that the release of the entire amount of the grant is made early and the liabilities are not carried over from year to year.
3. Authenticated list of sanctions should be furnished to the Central Board for full allocation by the end of July.
4. Acceptance of the terms and conditions should be obtained from the institutions as early as possible and in case the year passes off without receipt of the same from the institution, the grant could be allowed to lapse.
5. The unspent balance, if any, remaining with the State Boards should be refunded to the Central Board.
6. In case the accounts are not settled action should be taken to recover the money from the institutions.

**Supply of Pig Iron to M/s. Saran
Engineering Company Limited**

4787. **SHRI ATISH CHANDRA
SINHA** : Will the Minister of STEEL
AND MINES be pleased to state :

(a) whether the Steel Authority of India Limited had granted pig iron on a monthly basis (a) 250 metric tons per month to one of the Government of India managed Company viz. M/s. Engineering Company Limited, Bihar ;

(b) whether the company has again applied for grant of 100 metric tons per month of pig iron from Bokaro Steel Plant ; and

(c) if so, the facts thereof and the action being taken to assist the company with the required material ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL IN THE MINISTRY OF STEEL AND MINES (SHRI YOGENDRA MAKWANA) : (a) to (c) No, Sir. There is no system of monthly allotment of pig iron by Steel Authority of India Limited (SAIL). Units are supplied material subject to their entitlements, which are fixed on the principle of past off-take. Accordingly, entitlement of M/s. Saran Engineering Co. Ltd. for 1988-89 is fixed at 445 tonnes. They have, however, registered a demand of 600 tonnes of pig iron with SAIL for the quarters April - June and July - September, 1988. They have been offered 175 tonnes during April - July, 1988.

**Return of Sculptures Taken for
Festival of India**

4788. SHRIMATI JAYANTI PATNAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the National Museum has hired some sculptures from the Konark site museum and Ratnagiri museum of Orissa for the Festival of India organised in Soviet Union ;

(b) whether some sculptures have not yet been returned to the Orissa museums so far ;

(c) whether those sculptures were missing or damaged ;

(d) if not, steps taken to return those sculptures ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI) : (a) Yes, Sir. The National Museum has taken on loan, one sculpture from the Konark site museum and one from the Ratnagiri site museum for the Festival of India in USSR.

(b) Out of the two, the one belonging to Ratnagiri is yet to be sent back.

(c) and (d) None of these is missing. The sculpture belonging to Konark suffered minor damage and has since been returned to Konark site museum. The other sculpture will be returned to Ratnagiri very shortly.

**Installation of Generator to Control
Pollution**

4789. SHRI BHATTAM SRIRAMA-MURTY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Andhra Pradesh State Pollution Control Board has asked certain Public Sector industries in Visakhapatnam to instal generators for sustained power supply to operate the pollution control devices ;

(b) if so, the details of these industries ; and

(c) whether the State Pollution Control Board refused issuance of 'no objection certificate' for propylene plant and captive power plant of the Refinery since pollution control measures in the existing unit are not satisfactory ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) and (b) M/s. Hindustan Zinc Limited, a public sector undertaking, has been specifically directed to instal generators for alternate power supply to operate pollution control devices. Two generators, each of capacity 3.5 MW, have been installed and are working.

(c) No, Sir.

Handling of Hazardous Substance

4790. SHRI BHATTAM SRIRAMA-MURTY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the problems relating to storage of ammonia and phosphate phosphoric acid in harbour area were studied by the State Pollution Control Board and